

National Company Law Appellate Tribunal, New Delhi

Principal Bench

Company Appeal (AT) No. 47 of 2021

IN THE MATTER OF:

M/s AVS Enterprises Pvt. Ltd.

...Appellant

Vs.

Registrar of Companies, Delhi & Anr.

...Respondents

Present:

For Appellant: Mr. Prateek Kedawat, Advocate

For Respondent: Mr. Kunal Sharma, Advocate for R2

ORDER

(Through Virtual Mode)

15.04.2021: Heard Learned Counsel for the Appellant. He submits that he has filed the affidavit along with 'Financial Statement' since 2006-2007 to 2018-2019. However, Learned Tribunal has not considered these documents and erroneously held that the Company is not in operation or in business.

Issue notice to Respondents through Speed Post as well as e.mail (both mode). Requisites along with process fee be filed within two days. If the Appellant provides the e-mail Address of the Respondents, let notice be also issued through e-mail.

Learned Counsel for Respondent No. 2 accepts notice on behalf of 'Income Tax Department'.

...contd./

Respondent No. 2 is directed to provide the e.mail address to Appellant's Counsel so that he may be able to provide the copy of Appeal Paper Book.

Let the matter be fixed for **'Admission' (After Notice) on 27th May, 2021.**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

Ss/kam